

(For Judgment)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 192 OF 2004

COMMNR. OF CENTRAL EXCISE, GHAZIABAD

Appellant (s)

VERSUS

M/S. APEX TRADERS

Respondent(s)

( HEARD BY HON'BLE MR. JUSTICE B.P. SINGH AND HON'BLE MR. JUSTICE S.H.  
KAPADIA, JJ. )

Date: 27/07/2005 This Appeal was called on for pronouncement of judgment today.

For Appellant(s)

Mr. P. Parmeswaran, Adv.

For Respondent(s)

M/S Arputham, Aruna & Co., Adv.

Hon'ble Mr. Justice S.H. Kapadia sitting in Court No.10 pronounced the judgment of the

Bench comprising Hon'ble Mr. Justice B.P. Singh and Hon'ble Mr. Justice S.H. Kapadia.

The appeal filed by the Department stands allowed in terms of the signed judgment.

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(Sheetal Dhingra)

(Vijay Dha

Court Master

Court Master

[Signed reportable judgment is placed on the file]